

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3185
TO BE ANSWERED ON 05.01.2018

STATE CHILD PROTECTION SOCIETY

3185. SHRI FEROZE VARUN GANDHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) the number of child beggars who have been identified and benefited under the Integrated Child Protection Scheme during each of the last three years, State/UT-wise;
- (b) whether the Government intends to increase the number of State Child Protection Society and State Adoption Resource Agency in the States in consonance with their demographics;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) As per Section 2 (14) (ii) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is found working in contravention of labour laws for the time being in force or is found begging, or living on the street is included as a “child in need of care and protection”, among others. In the said Act a separate provision has been made in which a stringent penalty has been imposed on whoever employs or uses any child for the purpose of begging or causes any child to beg. The primary responsibility of execution of the Act lies with the State/UTs. However, Central Government is managing Integrated Child Protection Scheme (ICPS) now “Child Protection Services” under Integrated Child Development Scheme, and providing financial assistance to the States/UTs on sharing pattern for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs). Under the scheme institutional care is provided through CCIs, as a rehabilitative measure. In these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship. The data regarding number of child beggars who have been identified is not maintained centrally by the Central Government. However, as per the information provided by the State/UT Governments, as on date, the number of Child Care Institutions (CCIs) registered under

the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 in the country alongwith the number of children residing in these institutions and which are being supported under the Integrated Child Protection Scheme (ICPS), is **Annexed**.

- (b) to (d) The JJ Act, 2015 has been enacted by repealing JJ Act, 2000. The JJ Act, 2015 has come into effect from 15.01.2016. As per Section 106 of JJ Act every State Government shall constitutue a Child Protection Society for the State and Child Protection Unit for every district to ensure implementation of this Act. Further as per Section 67 and 65 of JJ Act, 2015 every State Government is also required to set up a State Adoption Resource Agency (SARA) in the State and recognise one or more institutions or organisations in each district as a Specialised Adoption Agency (SAA) for dealing with adoption related matters and rehabilitation of orphan, abandoned or surrendered children through adoption and non-institutional care, respectively.

Annexure referred to in reply to part (a) of Lok Sabha UnStarred Question No.3185 for 05.01.2018 raised by Shri Feroz Varun Gandhi regarding “State Child Protection Society”

Details of Child Care Institutions in the country along with number of Children residing in these institutions under ICPS as on 31st December, 2017.

S. N	State	Children Home	Beneficiaries	Specialized Adoption Agencies (SAAs)	Beneficiaries	Open Shelter	Beneficiaries
1	Andhra Pradesh	57	3863	14	135	12	300
2	Arunachal Pradesh	3	56	1	3	0	0
3	Assam	30	1044	14	78	3	75
4	Bihar	31	1134	28	170	14	216
5	Chhattisgarh	48	1692	14	42	19	127
6	Goa	1	202	2	46	8	200
7	Gujarat	48	2090	14	163	3	75
8	Haryana	25	1334	7	48	25	1541
9	Himachal Pradesh	28	1142	1	6	3	44
10	Jammu and Kashmir	13	132	2	20	0	0
11	Jharkhand	16	444	9	59	0	0
12	Karnataka	64	3461	27	210	40	1290
13	Kerala	14	869	17	243	4	100
14	Madhya Pradesh	40	1686	22	213	6	206
15	Maharashtra	22	2786	17	181	3	108
16	Manipur	29	1047	5	35	12	247
17	Meghalaya	59	828	1	6	1	52
18	Mizoram	35	1082	7	51	0	0
19	Nagaland	28	489	4	7	3	37
20	Odisha	102	6579	17	217	13	341
21	Punjab	11	351	5	107	1	25
22	Rajasthan	41	2383	35	206	21	463
23	Sikkim	15	460	4	4	4	33
24	Tamil Nadu	183	13803	15	150	14	350
25	Tripura	14	492	6	39	2	85
26	Uttar Pradesh	52	1535	17	170	22	550
27	Uttarakhand	6	285	7	81	2	0
28	West Bengal	52	4560	22	273	33	850
29	Telangana	44	2687	11	309	12	246
30	Andaman & Nicobar	8	367	0	0	0	0
31	Chandigarh	7	306	4	17	0	0
32	Dadra and Nagar Hav	0	0	0	0	0	0
33	Daman and Diu	2	100	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0
35	NCT of Delhi	22	1193	3	60	13	415
36	Puducherry	27	941	2	13	2	47
	Total	1177	61423	354	3362	295	8023